

the compensation amount has been deposited with the Commissioner and it will be paid to the dependents shortly. In another two cases the Commissioner has directed the Contractor to deposit the amount of compensation immediately. In the remaining 4 cases, the question of payment of compensation has been taken up with the Insurance Company with which the workers were insured. So far as the injured workers are concerned, the compensation amount is paid direct. The particulars of payments made are not, therefore, readily available.

(c) Under the existing law, there is no provision for rehabilitating the dependents of the dead or the injured workers.

Setting up of a Bench of Allahabad High Court in Western U.P

601 SHRI SHANTI TYAGI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Unstarred Question 325 given in the Rajya Sabha on the 12th July, 1982 and state whether Jaswant Singh Commission has since submitted its report on the desirability of establishing a Bench of the Allahabad High Court in Western U.P.?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): The Jaswant Singh Commission has not yet submitted its report. It has not completed its work. Its term has been further extended for a period of six months up to March 3 1983.

Vacancies in the posts of judges in the Supreme Courts and the High Courts

602. SHRI HARISHANKAR Bhabhra:
SHRI LAKHAN SINGH:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the number of vacancies for Judges in the Supreme Court and various High Courts during the last three years, year-wise and as at present; and

(b) what have been the difficulties in filling up these vacancies?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) As on 1-10-1982, there were 4 vacant posts of Judges in the Supreme Court and 91 posts of Judges in various High Courts. The vacancies during the last 3 years were as follows:

As on	Vacancies in the Supreme Court	Vacancies in the High Courts
1-1-1980	3	42
1-1-1981	5	77
1-1-1982	4	79

(b) The question of filling up the vacancies in the Supreme Court is engaging the attention of the Government.

The President has approved the appointments of 5 persons as Judges of the High Courts. The requisite notification regarding their appointment will be issued shortly.

The procedure for making appointments of Judges of High Courts is complex and long drawn out as various constitutional authorities have to be consulted and careful consideration has to be given by the President before making appointments. Some proposals have been received from the States and are engaging the attention of the Government. In several cases proposals are awaited from the States.

Tamil Nadu Chief Minister's suggestion for allotment of vacant seat on death of a Legislator

603. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn towards the suggestion made by the Chief Minister of Tamil Nadu to the effect that in the event of the death of a legislator after the elections, the seat could be allotted to the party to which the deceased belonged;